

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S ESTEEM PRESS PARTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ESTEEM PRESS PARTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28 <sup>th</sup> January, 2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-PUNE
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29309PN2005PTC020213
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot no. 286, Sector no. 10, PCNTDA, Bhosari, Pune, Maharashtra, India, 411026
6.	Insolvency commencement date in respect of corporate debtor	10 <sup>th</sup> January, 2025
7.	Estimated date of closure of insolvency resolution process	09 <sup>th</sup> July, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinod Balasaheb Dongare, FCA, IP Regn. No. IBBI/IPA-001/IP-P-02872/2023-2024/14391 AFA No: AAI/14391/01/300625/107001 AFA Valid Till: 30.06.2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No 6, A Wing, Third Floor, Pride Executive Hsg. Society, Above Janseva Sahakari Bank, Ajmera, Pimpri, Pune-411018 Email:cavinoddongare@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Office No 8, First Floor, Sukhwani Fortune, Above Gharonda Hotel, Morwadi Court Road, Pimpri, Pune-411018 Process Email Id: estem.ibr@gmail.com
11.	Last date for submission of claims	24 <sup>th</sup> January, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: - <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: - N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Esteem Press Parts Private limited on 10<sup>th</sup> January, 2025

The creditors of M/s Esteem Press Parts Private limited are hereby called upon to submit their claims with proof on or before 24<sup>th</sup> January, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



*V. B. Dongare*

Vinod Balasaheb Dongare  
Interim Resolution Professional  
IBBI/IPA-001/IP-P-02872/2023-2024/14391

Validity of Authorization of Assignment: 30<sup>th</sup> June, 2025.

Date 16.01.2025  
Place: Pimpri, Pune

**RBL BANK LTD.**  
REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001  
National Office: 9th Floor, Techniplex-I, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.

**Symbolic Possession Notice (For Immovable Property) Rule 8(1)**

Whereas, the undersigned being the Authorized Officer of RBL BANK LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice in the Loan Account & called upon the borrower/s to repay the amount mentioned in the notice total outstanding amount in the aforesaid Loan Account Nos. within 60 days from the date of receipt of the said notice (the details are mentioned in the below mentioned table). The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the Symbolic Possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said rules on the below mentioned date. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of RBL BANK LTD for an above-mentioned amount and interest thereon.

Borrowers Name and Address, Loan Account No, Sanction Amount, 13(2) Notice with Demand Amount and Date of 13(4) Symbolic Possession	Description of Mortgaged properties and Details of the Owner of Mortgaged properties
1) <b>Altaf Hasan Jamadar</b> (Applicant & Mortgagor) 2) <b>Nurjahan Hasan Jamadar</b> (Co-Applicant & Mortgagor) Address of Correspondence 1. Old S No 471-11 and New S No 168/11 Plot No.7, Gondhale Plot, Ramn-Mata Nagar, Sangli Tal: Miraj Dist: Sangli Pin: 416416. Loan Account No. : 80902784365 Loan Amount : Rs. 5,05,000/- NPA Date : 03/11/2022 13(2) Notice dated : 15/10/2024 13(2) Notice amount : Rs. 7,15,190/- Symbolic Possession Date : 14/01/2025	<b>Description of Mortgaged Property owned by Nurjahan Hasan Jamadar.</b> All the piece and parcel of immovable property and construction standing thereupon bearing Old S No 471-11 and New S No 168/11 Plot No.7, Total Area 37.36 Sq. Mtrs (Approx: 500 Sq Ft) At Sangli Tal:- Miraj Dist:-Sangli bounded and surrounded by.... On or towards East: Property of Vasant Gondhal On or towards South: Property of Chabutai Kamble On or towards West: Road On or towards North: Property of Baburao Swami

Your attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets i.e. property mentioned hereinbefore by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by our bank.

**Place : Sangli**  
**Date : 16-01-2025**

**RBL Bank Ltd.**  
**Authorized Officer- Mr. Amar Patil**

**GIC HOUSING FINANCE LTD.**  
CORPORATE OFFICE / HEAD OFFICE : GICHLF, National Insurance Building, 6th Floor, J. T. Road, Next To Astoria Hotel, Churchgate, Mumbai, 400 020  
Tel.: (022) 43041900/2285 1765 / 66 / 67 Email: Corporate@gichf.com Website: www.gichf.com  
CHINCHWAD BRANCH : Office No. 202 & 203, 2nd Floor, Premier Plaza II, G-Wing, Old Pune-Mumbai Highway, Above Hastakala Saree Shop, Chinchwad, Pune-411019 Office  
Tel : 020-66308111/12/13 Branch : chinchwad@gichf.com  
HADAPSAR BRANCH OFFICE : Office No. 212, Jayamala Business Court, E-Wing, 2nd Floor, Above Hyundai Showroom , Pune-Solapur Highway, Manjri Bk, Pune, Maharashtra 412307. Email : hadapsar@gichf.com  
HINJEWADI BRANCH OFFICE : Pushpak Business Hub, Office No-104, 1st Floor, Bhumkar Chowk, Wakad, Pune-411057. Email : hinjewadi@gichf.com

**DEMAND NOTICE**

(IN PURSUANCE WITH SECTION 13 (2) OF THE SARFAESI ACT, 2002)

GIC Housing Finance Ltd. (GICHLF) has sanctioned Housing loan to the following borrower to purchase/Mortgage/Renovation and Construction of premises by creating equitable mortgage in favor of GICHLF. The repayment of the loan(s) is irregular and the account(s) is finally classified as Non Performing Asset in accordance with directions and guidelines of National Housing Bank.

GICHLF has therefore invoked its rights under section 13 (2) of the SARFAESI ACT, 2002 and called upon the borrower to repay the total outstanding due mentioned therein, within 60 days from the date of the said Demand notice(s). The borrower is hereby again called upon publicly to pay the said total dues plus the charges & interest accrued till date within 60 days from the date of this notice failing which GICHLF shall resort to all or any of the legal rights to TAKE POSSESSION of the said property and dispose it and adjust the proceeds against the outstanding dues amount. The borrower is also restrained from alienating or creating third party interest on the ownership of the property.

Sr. No	Name Of The Borrower & Co-Borrower/Loan File No./ Branch Name	Address Of The Mortgaged Property	Outstanding Dues As Per Demand Notice (Amt. In Rs.)	Date Of Demand Notice Sent
1	MH0270610001841 (CHINCHWAD BRANCH) / Chetan Tukaram More/ Trupti Chetan More	Flat no. 607,6th floor, A Wing, Shekhar Heights, G. no. 3669, Nr Vishal Vishwa Project, Talegaon Dhamdhare, Shirur, Pune-412208	7,60,977/-	02.01.2025
2	MH0270610002314 (CHINCHWAD BRANCH) / Kannan Manickam Naayanar /Rajlaxmi Kannan Naayanar	Flat no. 13,1st floor, A Wing, Akshay Apt. S. no. 15/2/1, Opp Bramha Hotel, Vadgaon Bk,Pune-411014	11,75,740/-	02.01.2025
3	MH0270610002011 (CHINCHWAD BRANCH) / Ranjeet Pandurang Harpude/ Mehaj Retaj Harpude	Flat no. 703,7th floor, D1 Wing, Sneha Vihar. Anant Nagar, S. no. 82, H. no. 10, Shivane,Pune-411023	5,02,077/-	02.01.2025
4	MH0270610005113 (CHINCHWAD BRANCH) / Santosh Manohar Kamble/ Varsha Santosh Kamble	Flat no. 16,4th Floor, Yash Sumati Residency, S. no.4, H. no. 13/2, NR International School, Sangam Nagar, Sangvi, Pune-411027	15,94,710/-	02.01.2025
5	MH0270610003444 (CHINCHWAD BRANCH) / Sakshi Kiran Khurana	Flat no. 605,6th floor, Wing B, Yogeshwar Reality, S. no. 205/2 Baramati, Pune-413102	8,53,017/-	02.01.2025
6	MH0270610003445 (CHINCHWAD BRANCH) / Vijay Kiran Khurana	Flat no. 604,6th floor, Wing B, Yogeshwar Reality, S. no. 205/2 Baramati, Pune-413102	8,48,127/-	02.01.2025
7	MH0680600000494 (HADAPSAR BRANCH) / Rajesh Vilas Joshi / Vilas Prabhakar Joshi / Pankaj Vilas Joshi	S. no. 38/1, Hissa No. 6, Next to Kharadi bypass Nr Taj Motors, Chandan Nagar, Kharadi, Pune-411014	13,78,295/-	02.01.2025
8	MH0760600000155 (HINJEWADI BRANCH) / Sangeeta R Khusalkar / Radha Ramesh Khusalkar	Flat no. 402, 4th floor, C Wing, Sai Shradhdha Park, G. no. 1318 & 1314, Nr Sane Chowk, Chikhli, Pune-412114	19,04,883/-	02.01.2025
9	MH0760600000346 (HINJEWADI BRANCH) / Nana Uttam Ughade / Taramati Uttam Ughade	S. no. 17/4A, Datta Mandir Road, Sai Colony no-5, Mangal Nagar Thergaon,Pune-411033	16,28,382/-	02.01.2025

This Notice Will Also Be Pasted On The Outer Door Of The Borrower Last Known Address And At The Mortgaged Property.

**Date : 17.01.2025**  
**Place : Chinchwad / Hadapsar / Hinjewadi (Pune)**

**THE MUSLIM CO-OPERATIVE BANK LTD., PUNE**

Administrative office: 647 Bhawani Peth Pune 411 042 Tel.: 020-26435007 / 26435009 / 26448993

**POSSESSION NOTICE (For Immovable Property) APPENDIX IV [Rule 8 (1)]**

Whereas the undersigned being the Authorized officer of The Muslim Co-op Bank Ltd., Pune, Kondhwa Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the power conferred under section 13 (12) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice to repay the amount below mentioned in the said notice within 60 days from the date of the said notice received. The borrower having failed to repay the amount. Notice is hereby given to the borrowers and the public in general that the undersigned has taken the Symbolic Possession of the property described herein below in exercise of power conferred under section 13 (4) of the said Act read with rule 8 of the said Rules on this dates mentioned in schedule. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of The Muslim Co-op Bank Ltd., Pune, Kondhwa Branch.

Loan Account Number & Name of the Borrower/ Mortgagor/ Sureties	Description of the Immovable Property	NPA Date & Demand Notice & Symbolic Possession Date	Total Dues
Loan A/c No. Housing Loan-141, Kondhwa Br 1.Mr. Alim Dadamiya Shaikh (Borrower and Mortgagor) Address: Flat No. 7, Grace Residency, Lane No. 3, S. No 50/2, Kondhwa Khurd Pune 411048 2. Mr. Asif Dadamiya Shaikh (Surety) Address: Flat No. 7, Grace Residency, Lane No. 3, S. No 50/2, Kondhwa Khurd Pune 411048 3. Mr. Ejaz Ilyas Shaikh (Surety) Address - Survey No. 54/1/3/5, Lane No. 9, Shivnerinagar, Kondhwa Khurd, Pune 411048	All that piece and parcel of property bearing Survey No. 46 and 62, village Kondhwa Khurd, Pune 411048 standing thereon RCC constructed building known as Community Co Operative Housing Society Ltd., in B type Building bearing Flat No B-21, on Ground floor, admeasuring about 450 Sq. ft. i.e 41.82 Sq. mtrs. built up within local limits of Pune Municipal Corporation area and within the Jurisdiction of Sub-Registrar Haveli, Pune Taluka Havelli Dist. Pune.	NPA Date 28/08/2024 & Demand Notice Date 19/09/2024 & Symbolic Possession Date 13/01/2025	As on 31/08/2024 Rs. 9,70,757/- (Rupees Nine Lac Seventy Thousand Seven Hundred Fifty Seven Only) Plus Interest + Expenses and charges from 01/09/2024

**Date : 16/01/2025**  
**Place : Pune**

**Sd/- Mohammad Rafique A. Shaikh, Authorized Officer**  
The Muslim Co-op Bank Ltd., Pune

**GRIHUM HOUSING FINANCE LIMITED** Registered Office: 6th Floor, B- Building, Ganga Trueno Business Park, Lohegaon, Pune -411014. Branch Off Unit: 2nd floor, Pushpa Heights, Satara Road, 2/B, Swami Vivekanand Rd Maharashtra Nagar Pune-411037

**E-AUCTION - SALE NOTICE**  
Sale of secured immovable asset under SARFAESI Act

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower/ Mortgagor (s)/Guarantor(s) that the below described immovable properties mortgaged to Grih Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) as the name Poonawalla Housing Finance Limited changed to Grih Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Limited Company) (hereinafter referred to as the "Secured Creditor" as per the Act), the possession of which has been taken by the Authorised Officer of Secured Creditor in exercise of powers conferred under section 13(2) of the Act read with Rules 8 & 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act. The secured assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 18/02/2025 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: <https://www.bankauctions.com>. For detailed T&Cs of sale, please refer to link provided in GHFL's Secured Creditor's website i.e. [www.grihhousing.com](http://www.grihhousing.com)

Sl. No.	Proposal No. Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances/ Court cases if any (K)
1	Loan No. HF0115H20100422 MANOHAR MORESHWAR SHINDE, DEEPLA MANOHAR SHINDE	Notice date: 07/03/2024 Total Dues: Rs. 11,55,938/- (Rupees Eleven Lakh Fifty Five Thousand Thirty Eight Only) payable as on 07/03/2024 along with interest @ 10% p.a. till the realization..	Physical	All That Piece & Parcel Of Flat No 408 4th Floor B Wing Shree Siddhivinayak Park Gat No 31 2 And 49 Part Wadki Gaon Hadapsar Pune 412308 Adm. 3.26 Sq.Mtrs. Wadki Gaon Pin Code- 412308 Bounded By:- East:- Passage Flat No 401,West:- Building Open Space Awing, North:- Flat No 407, South:- Duct.	Rs. 1,15,518/- (Rupees Eleven Lakh Fifty Five Thousand Eight Hundred Eighty Eight Only)	Rs. 1,15,518/- (Rupees One Lakh Eighty Five Thousand Eight Hundred Eighty Eight Only)	17/02/2025 Before 5 PM	10,000/-	11/02/2025 (11AM - 4PM)	18/02/2025 (11AM - 2PM)	NIL

The intending bidders/purchasers are advised to visit Secured Creditor Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder. The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider C1 India PVT LTD. Address: Plot No-68 3rd floor Gurgaon Haryana-120003. Helpline Number- 7291981124, 25.26 Support Email id - Support@bankauctions.com. Contact person - Dharni P. Mandali id - dharni.p@india.com Contact No- 9948182222. Please note that Prospective bidders may avail online training on e-auction from them only. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of by NEFT/RTGS/ DD in the account of Grih Housing Finance Ltd., Bank-ICICI BANK LTD. Account No-00051000460 and IFSC Code- ICIC0000002. On R. N. Mukherjee Road- Kolkata-700010 drawn on any nationalized or scheduled Bank on or before 17/02/2025 and register their name at <https://www.bankauctions.com> and get user ID and password free of cost and get training on the service provider. After their registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and sent self-attested hard copy at Address: 2nd floor, Pushpa Heights, Satara Road, 2/B, Swami Vivekanand Rd Maharashtra Nagar Pune-411037 Mobile no. +91 9567626050 e-mail ID rahul.r1@grihhousing.com. For further details on terms and conditions please visit <https://www.bankauctions.com> & [www.grihhousing.com](http://www.grihhousing.com) to take part in e-auction. This notice should also be considered as 30 days' notice to Borrower /Co-Borrower/ Mortgagor (s)/Guarantor(s) under Rule 8(6) of the Security Interest (Enforcement) Rule-2002

**Date: 17.01.2025 Place: Pune**  
**Sd/- Authorised Officer, Grih Housing Finance Limited (Formerly known as Poonawalla Housing finance Ltd)**

**Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**  
Corporate Office : Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T. N.

**DEMAND NOTICE**

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the Secured Creditor) under the Act and in exercise of the powers conferred under Sec. 13(12) of the Act read with Rule 3 issued Demand Notice(s) under the Act and in exercise of the powers conferred under the Act and in exercise of the powers conferred under the Act and in exercise of the powers conferred under the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name & Address of the Borrower(s) & Co-Borrower(s)	Loan Amt.	DL of Demand Notice & O/s. Amt.	Description of the Property / Secured Asset
1.	<b>Mr. Y. M. Yegesh Tanaji Shinde (ALIAS) Yogesh Shinde</b> 2. Mr. / Mrs. Tanaji Shinde 3. Mr. / Mrs. Sadhana Shinde All are R/o. - Sarde Vasti Bhoose Solapur Road, Solapur, Maharashtra-413 315. Also at - Malkit No. 1278, Bhavani Mata Temple, Khedbosa, Pandharpur, Solapur, Maharashtra-413 315.	₹ 22,25,000/-	10.01.2025 ₹ 22,67,464/- (Rs. Twenty Two Lakhs Sixty Seven Thousand Four Hundred Sixty Four Only) as on 09.01.2025	All the piece and parcel of Grampanchayat Property No. 1278 Land Area adms. 2900 Sq. Ft. and RCC construction thereupon area adms. 1700 Sq. Ft. Within the Limit of Village and Khedhobose Tal. Pandharpur Dist. Solapur belonging to Mr. Tanaji Dnyandev Shinde and Boundaries as Per-Title Deed.
2.	<b>Ms. Mrs. Sachin Baburao Jagadale (ALIAS) Rupali Sachin Jagadale</b> 2. Both are R/o. - Vitthal Mandir Javal, Bavchi Sangli Bavachi, Vitthal Mandir, Sangli, Maharashtra-416 301; Also at - CTS. No. 593, Mikat No. 1082, Near Vitthal Mandir, Bavchi, Sangli-416 301, Maharashtra.	₹ 18,89,315/-	10.01.2025 ₹ 20,10,219/- (Rs. Twenty Lakhs Ten Thousand Two Hundred Nineteen Only) as on 09.01.2025	All the piece and parcel of land C. T. S. No. 593 area 276.7 Sq. Mtrs. i.e. 2977 Sq. Ft. Grampanchayat Mikat No. 1082 R. C. C. construction building Ground Floor 980 Sq. Ft. and First floor 613 Sq. Ft. total 1593 Sq. Ft. situated at Bavchi Tal. Walva, Dist. Sangli, Which is + Bounded as under : - East : Road; - West : CTS No. 592 of Raghunath Jagdale ; - South : CTS No. 594 of Pandurang Jagdale & CTS No. 595 ; - North : CTS No. 591 of Raghunath Jagdale & CTS No. 590.

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Cholamandalam Investment and Finance Company Ltd. is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time. The Secured Creditor shall be entitled to exercise all the rights U/s. 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to ATTACH AND / OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.

The attention of the borrower(s) is invited to Section 13(B) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

**Place : Solapur / Sangli, Maharashtra**  
**Date : 10.01.2025**

**Sd/-**  
Authorized Officer  
For Cholamandalam Investment and Finance Company Limited

**Regional Office Pune 1: Premium Point Building, 4<sup>th</sup> Floor, Opp. Modern High School, J. M. Road, Shivaji Nagar, Pune - 05 Tel.: 020-25510007. Mob. 62563746626**

**'FORM Z'**  
(See sub-rule (11(d-1)) of rule 107)  
**Possession Notice for Immovable Property**

Whereas the undersigned being the Recovery Officer **Rupaji Vinod Dabhadre of the Sarsenapati Umabai Dabhadre Nagar Sahakari Patsansha Maryadi, Talegaon Dabhadre** under the Maharashtra Co-operative Societies Rules, 1961 issued a demand notice dated 30/10/2024 calling upon the judgement debtor.

**Mr. Dattatray Shankar Gund** to repay the amount mentioned in the notice being Rs. 17,02,937/- (In words- Rupees Seventeen Lakh Two Thousand Nine Hundred Thirty Seven Only) with date of receipt of the said notice and the judgement debtor having failed to repay the amount, the undersigned has issued a notice for attachment dated 06/12/2024 and attached the property described herein below.

The judgement debtor having failed to repay the amount, notice is hereby given to the judgement debtor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/under rule 107(11)(D)1 of Maharashtra Co-operative Societies Rules, 1961 on this day of 10/01/2025.

The judgement debtor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Sarsenapati Umabai Dabhadre Nagar Sahakari Patsansha Maryadi, Talegaon Dabhadre** for an amount Rs. 17,02,937/- (+) and further interest plus charges thereon.

**- Description of the Immovable Property:-**  
All That Part And Parcel Of The Property :- 1. **Village Tungarli Tal. Maval, Dist. Pune CTS No. 14/A Survey No. 110/B** on this **Gurukrupa Building Shop No. 12** admeasuring Construction Area 340 Sq. Ft.  
2. **Village Kusgaon Bk. Tal. Maval, Dist. Pune** in this **House Area 60 x 30, Stone, Break, Oil, Construction over Cement Plaster, over Cement Sheet Total construction area 1800 Sq. Ft. Grampanchayat No. 0042.**

**Date :- 10/01/2025**  
**Place:- Tungarli, Kusgaon Bk**  
**Recovery Officer**

Copy To: 1. **Mr. Dattatray Shankar Gund, Add - A/P - Kusgaon Bk, Abhishek Bangla, Lonavala, Tal. Maval, Dist- Pune 2. Mr. Chandrakant Tukaram Gade, Add - C/O, Moraya Bangla, Pramod V. Deshpande, Bhangarwadi, Lonavala, Tal. Maval, Dist- Pune 3. Mr. Tushar Yashwant Vikari, Add - Vaksai Chawli, Post Vehergaon, Tal. Maval, Dist-Pune.**

**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S ESTEEM PRESS PARTS PRIVATE LIMITED**

RELEVANT PARTICULARS	ESTEEM PRESS PARTS PRIVATE LIMITED
1. Name of corporate debtor	28th January, 2005
2. Date of incorporation of corporate debtor	RCC-PUNE
3. Authority under which corporate debtor is incorporated / registered	U23909PN2005PTC020213
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	Plot no. 286, Sector no. 10, POKTDA, Bhoisri, Pune, Maharashtra, India, 411026
5. Address of the registered office and principal office (if any) of corporate debtor	10th January, 2025
6. Insolvency commencement date in respect of corporate debtor	09th July, 2025
7. Estimated date of closure of insolvency resolution process	<b>Mr. Vinod Balasahed Dongare, FCA, IP</b> Regn. No. EBI/PP/001/PP-02872/2023/2024/14391, AFA No. AY/14391/01/300625/107001, AFA Valid Till 30.06.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Address: Flat No. 6, A Wing, Third Floor, Pride Executive Hg. Society, Above Janaseva Sahakari Bank, Ajmera, Pimpri, Pune-411018 Email: cavindongare@gmail.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 6, 1st Floor, Sukhwani Fortune, Above Ghansadi Hotel, Morwadi Court Road, Pimpri, Pune-411018 Process Email: tel_esteem_bcci@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	24th January, 2025
11. Last date for submission of claims	NA
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Physical Address: - N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Web link - <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> are available at:
14. (a) Relevant Forms and (b) Details of authorized representatives	Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the <b>M/s Esteem Press Parts Private Limited</b> on 10th January, 2025. The creditors of <b>M/s Esteem Press Parts Private Limited</b> are hereby called upon to submit their claims with proof on or before 24th January, 2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. <b>Submission of false or misleading proofs of claim shall attract penalties.</b>

**Date 16.01.2025**  
**Place: Pimpri, Pune**

**Vinod Balasahed Dongare**  
Interim Resolution Professional  
IBBI/PPA-001/PP-02872/2023-2024/14391  
Validity of Authorization of Assignment: 30th June, 2025.

**Canara Bank** Regional Office Pune 1: Premium Point Building, 4<sup>th</sup> Floor, Opp. Modern High School, J. M. Road, Shivaji Nagar, Pune - 05 Tel.: 020-25510007. Mob. 62563746626

**AUCTION SALE**

Offers are invited for the Auction of the following vehicles hypothecated to our Bank by the borrowers which has been seized by our Bank.

The details are as under :-

Sr. No.	Branch Name	Borrower Name	Model / No. of Vehicle / Type of Vehicle	Registration Date	Reserved Price
1.	Pune Gultekadi New Market [15327]	Vivaan Holiday	HYUNDAI EXCENT CRDI MH 12 NX 0317	17/02/2017	1,46,000/- 14,600/-
2.	Pune Karve Nagar [15339]	Sadguru Tours and Travels	MARUTI SWIFT DEZIRE T MH 12 NB 2902	07/10/2016	1,62,000/- 16,200/-
3.	Pune Gultekadi New Market [15327]	Shree Om Tours and Travels	HONDA AMEZE DIESEL LHMV MH 12 NB 3138	28/09/2016	1,35,000/- 13,500/-
4.	Pune Gultekadi New Market [15327]	Sri Sai Samarth Tours Travels	MARUTI SWIFT DZIRE DIESEL LHMV MH 12 NX 1502	15/02/2017	1,62,000/- 16,200/-
5.	Pune Warje [8527]	Ashwamegh Tours And Travels	HYUNDAI XCENT DIESEL LHMV MH 12 NX 9938	14/09/2017	2,02,500/- 20,250/-
6.	Pune Baner [15338]	Pranjali Tours And Travels	MARUTI SWIFT DZIRE DIESEL LHMV MH 12 KN 6948	03/11/2015	1,79,000/- 17,900/-
7.	Karve Nagar	Rahi Tours & Travels	Hyundai XCENT MH 12 KN 9132-	19/03/2016	1,35,000/- 13,500/-
8.	Baner	Mahadev Keshav Gore	TATA INDICA DIESEL MH 14 FC 0458	22/09/2015	31,500/- 3,150/-
9.	Pune Gultekadi New Market [15327]	Arnay Tours & Travels	CHEVROLET BEAT DIESEL LHMV MH 12 NX 2726	03/04/2017	90,000/- 9,000/-
10.	Pune Stes Kondhwa	Shree Ram Tours And Travels	Maruti Wagon R Green Lxi MH 12 QG 0812	17/03/2018	2,07,000/- 20,700/-
11.	Baner	Vyankatesh Travels	Chevrolet SAIL TCDI MH 14 CX 8287	25/03/2015	90,000/- 9,000/-
12.	Dhankawdi	Akash Tours & Travels	Honda Amaze MH 12 NB 7373	19/09/2016	1,44,000/- 14,400/-

The auction will be conducted online on 28.01.2025 through the website <https://banknet.com/> Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings & The intending bidders should register their names at portal <https://banknet.com/> and get their User ID and password free of cost. Prospective bidder may avail online training on E-auction from the service provider M/S PSB ALLIANCE (BAANKNET) Contact- 8291220220

**Other Terms and conditions:**

- The vehicles will be sold at "AS IS WHERE IS CONDITION"
- Prospective Bidders are required to deposit an Earnest Money Deposit (EMD) amount 10% of the Reserve Price in the designated E-Bikray wallet on or before 27.01.2025 5.00 PM. This can be done by registering themselves on the e-Bkay online portal. Only registered user with a valid EMD deposit will be eligible to participate in the auction
- The bid amount should be higher than the reserved price of the vehicle.
- The successful bidder shall deposit 25% of the bid amount (inclusive of EMD already paid) immediately on the sale being knocked down in his/her favor and the balance within 7 days from the date of the auction. If the successful bidder fails to pay the bid amount as stated above, the deposit made by him/her shall be forfeited.
- All the charges including dues to any authority shall be borne by the successful bidder only.
- In case of tie for highest bid, open auction will be conducted on the same day over and above the tie bid amount.
- The EMD of unsuccessful bidder will be

